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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 9] नई दिल्ली, सोमवार, अप्रैल 18, 2022/चैत्र 28, 1944 (शक)
No. 9] NEW DELHI, MONDAY, APRIL 18, 2022/CHAITRA 28, 1944 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 18th April, 2022/Chaitra 28, 1944 (Saka)

The following Act of Parliament received the assent of the President on the 18th April, 2022 and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ACT, 2022

No. 9 OF 2022

[18th April, 2022]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain community in the list of Scheduled Tribes in relation to the State of Tripura.

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2022. Short title.

Amendment of
Constitution
(Scheduled
Tribes) Order,
1950.

2. In the Constitution (Scheduled Tribes) Order, 1950, in the Schedule, in PART XV.— C.O. 22.
Tripura, in entry 9, after item (iii), the following item shall be inserted, namely:—

“(iii) Darlong”.

DR. REETA VASISHTA,
Secretary to the Govt. of India.

CORRIGENDA

In the Assisted Reproductive Technology (Regulation) Act, 2021 (42 of 2021), as Published in the Gazette of India Extraordinary, Part II, Section 1, dated the 20th December, 2021, Issue No. 59,—

(i) at page 2, line 32, *for* “section 15”, *read* “section 17”;

(ii) at page 2, line 45, *for* “sub-section (I) of section 24”, *read* “section 26”;

(iii) at page 3, line 13, *for* “section 15”, *read* “section 17”;

(iv) at page 4, line 3, *for* “sub-section (I) of section 24”, *read* “section 26”.